

आयकर अपीलीय अधिकरण, राजकोट न्यायपीठ, राजकोट
**IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT**

(Conducted Through Virtual Court)

**BEFORE SMT.ANNAPURNA GUPTA, ACCOUNTANT MEMBER
AND
SMT. MADHUMITA ROY, JUDICIAL MEMBER, JUDICIAL MEMBER**

**ITA No.42/RJT/2020
Assessment Year :2011-12**

Girshma Infrastructure P Ltd. 24, Dharmabhakti Complex Giriraj Soceity Main Road B/h. Bus Station Junagadh Gujarat. PAN : AADCG 5281 H	Vs.	JCIT, Range-1 Jungadh.
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अपीलार्थी/ (Appellant)		प्रत्यर्थी/(Respondent)
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Assessee by :	Shri R.B. Shah, AR
Revenue by :	Shri B.D. Gupta, ld.SR.DR

सुनवाई की तारीख/**Date of Hearing** : **13/04/2023**
घोषणा की तारीख /**Date of Pronouncement**: **13 /04/2023**

आदेश/O R D E R

PER ANNAPURNA GUPTA, ACCOUNTANT MEMBER

Present appeal has been filed by the assessee against order of the ld.Commissioner of Income-tax (Appeals)-2, Rajkot [hereinafter referred to as "the ld.CIT(A)"] dated 24.1.2020 passed under section 250 of the Income Tax Act, 1961 [hereinafter referred to as "the Act" for short] for the Asst.Year 2011-12.

2. At the outset, the ld.counsel for the assessee has placed on record a letter dated 11.4.2023 signed by himself stating that his client had applied for the scheme under "Vivad Se Vishwas Bill, 2020, which was accepted on 22.12.2020 and the relevant tax was accordingly paid. Therefore, his client did not wish to press the issue any further and withdraw the appeal.

3. In view of the above written request of the ld.counsel for the assessee for withdrawal appeal of his client, the appeal of the assessee stands dismissed as being withdrawn.

4. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Court on 13th April, 2023 at Ahmedabad.

Sd/-
(MADHUMITA ROY)
JUDICIAL MEMBER

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Ahmedabad, dated 13/04/2023